

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...CC 18007/2009

(From the judgment and order dated 22/08/1989 in WPC No. 3209/1980 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln. for c/delay in filing SLP)

Date: 22/01/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)	Mr. Gopal Subramaniam, SG
	Mr. Ratnakar Dash, Sr.Adv.
	Mr. Shail K. Dwivedi, AAG
	Mr. T.N. Singh, Adv.
	Mr. Rajeev K. Dubey, Adv.
	Mr. Kapil Mishra, Adv.
	Mr. Kamalendra Mishra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

It is stated by the learned Solicitor General that the State of Uttar Pradesh had already initiated an inquiry in the matter to fix the responsibility as to who are the officers responsible for not taking proper and immediate steps in preferring the appeals. We would like to know the progress, if any, made in the inquiry.

-2-

In the meanwhile, the State of U.P. may also consider as to whether it is a fit case to register any criminal case against the persons responsible. The details of the inquiry and case, if any to be registered, shall be placed before this Court within four weeks from today.

List the matter after six weeks.

(S. Thapar)
P.S. to Registrar

(Vijay Dhawan)
Court Master